## THE HIGH COURT OF KERALA

D-I/25757/2020/A7

Kochi : 682 031/ Dated : 16.07.2020

## NOTICE

As part of efforts to improve the performance and to ensure speedy disposal of commercial disputes, the Department of Justice, Ministry of Law and Justice, and the Honourable Supreme Court of India have sought for views on the possibility of setting up Special Benches in High Courts to resolve High Value commercial disputes (disputes over Rs 500 crore) including taxation issues.

In light of the above, all the Advocates concerned are requested to furnish the details of pending cases in the High Court involving high value commercial disputes (disputes over Rs 500 crore) including taxation issues, to the **email id**: hvcdisp.hc-ker@kerala.gov.in, latest by 23.07.2020.

(By Order)

Sophy Thomas Registrar General

To

The Advocate-General, Ernakulam.

The Director General of Prosecutions & State Public Prosecutor, Ernakulam.

The Additional Advocate-General, Ernakulam (2)

The Additional Director General of Prosecutions, Ernakulam

The President, Kerala High Court Advocates' Association, Ernakulam

The Vice-Presidents, Kerala High Court Advocates' Association,

Ernakulam (2).

The State Attorney, Advocate-General's Office, Ernakulam.

The Secretary, Kerala High Court Advocates' Association, Ernakulam.

The General Secretary, Kerala High Court Senior Advocates'
Association, Ernakulam.

The Secretary, Indian Law Institute, Kerala, Ernakulam

The Senior Standing Counsel, Government of India (Taxes), Ernakulam.

The Assistant Solicitor General of India, Ernakulam.

The Chairman, Bar Council, Ernakulam.

The President, Kerala Federation of Women Lawyers, Emakulam.

The President, Kerala High Court Advocates' Clerks' Association,

Ernakulam.

The IT Section, High Court (they shall publish the same in the official website of the High Court)

The File